

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 158/MP/2015

Subject : Default in payment of Deviation Charges in excess of the drawl schedule by PDD, J&K and default in opening letter of Credit towards the non-payment of deviation charges.

Date of hearing : **12.5.2016**

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Northern Regional Load Dispatch Centre

Respondent : Power Development Commissioner, J&K

Parties present : Shri H.K. Chawla, NRLDC
Ms. Abiha Zaidi, NRLDC
Shri Ashok Rajan, NRLDC

Record of Proceedings

The representative of NRLDC submitted that as on date, PDD, Jammu and Kashmir has liquidated an amount of Rs. 65 crore and Rs. 37 crore towards Deviation Settlement Mechanism charges and Reactive Energy Charges respectively. He further submitted that amount of Rs. 5.38 crore and Rs. 319 crore towards UI charges and RE charges is outstanding against Power Development Department, Jammu and Kashmir. The representative of NRLDC submitted that the reconciliation statement of DSM charges has not been submitted by PDD, Jammu and Kashmir so far.

2. None was present on behalf of PDD, Jammu and Kashmir despite notice.
3. The Commission directed PDD, Jammu and Kashmir to submit the reconciliation report with regard to amount paid and outstanding in respect of Deviation charges by 27.5.2016.
4. The petition shall be listed for hearing on 16.6.2016.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)

